

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [NAME OF CORPORATE DEBTOR]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s The Jeypore Sugar Company Limited
2.	Date of incorporation of corporate debtor	29/07/1936
3.	Authority under which corporate debtor is incorporated / registered	RoC-Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15421TN1936PLC011632
5.	Address of the registered office and principal office (if any) of corporate debtor	239, ANNA SALAI, RAMAKRISHNA BUILDINGS Chennai -600 006. Tamil Nadu, India
6.	Insolvency commencement date in respect of corporate debtor	26 th February, 2019
7.	Estimated date of closure of insolvency resolution process	25 th August, 2019 (180 days)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	V.VENKATA SIVAKUMAR Reg.No. IBBI/IPA-001/IP- P00184/2017-18/10852
9.	Address and e-mail of the interim resolution professional, as registered with the Board	No.10/11, Dr.Subbrayan Nagar Main Road, Near Samiyarmadam, Kodambakkam, Chennai – 600 024 arunasri.siva@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	As mentioned above in the 9 th entry
11.	Last date for submission of claims	12 th March, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	NA

- Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s The Jeypore Sugar Company Limited** on **26/02/2019**.
- The creditors of **M/s The Jeypore Sugar Company Limited**, are hereby called upon to submit their claims with proof on or before **12th March, 2019** to the interim resolution professional at the address mentioned against entry No. 10.
- The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
- A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.
- Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :

V.VENKATA SIVAKUMAR

Date and Place :

26.02.2019, Chennai